

PAPERS LAID ON THE TABLE—  
Contd.

PROCLAMATION REVOKING PRESIDENT'S  
RULE IN HIMACHAL PRADESH

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA): On be-  
half of Shri Charan Singh, I beg to  
lay on the Table a copy of the Pro-  
clamation (Hindi and English ver-  
sions) dated the 22nd June, 1977 issued  
by the Vice-President acting as  
President under clause (2) of article  
356 of the Constitution revoking the  
Proclamation issued by him on the  
30th April, 1977 in relation to the  
State of Himachal Pradesh, published  
in Notification No. G.S.R. 391(E) in  
Gazette of India dated the 22nd June,  
1977, under article 356(3) of the Con-  
stitution. [Placed in Library. See  
No. LT-469A/77].

STATEMENT RE. POWER SHEDD-  
ING IN DELHI AND THE CLOSURE  
OF UNIT NO. 1 IN BADARPUR  
THERMAL POWER STATION

THE MINISTER OF ENERGY  
(SHRI P. RAMACHANDRAN): A sec-  
tion of the workers of Badarpur Ther-  
mal Power Project went on a lightn-  
ing strike on the morning of 18th June.  
As a result, the only machine of 100  
MW which was in operation had to be  
stopped. The demands raised by the  
workers related to matters pertaining  
to recognition of the Union, improve-  
ment in pay and allowances, regulari-  
sation of Muster Roll and work-charg-  
ed employees and re-instatement of  
some dismissed employees, etc.

The power requirements of Delhi are  
met by generation from the stations  
of Delhi Electric Supply Undertaking  
supplemented by generation from  
Badarpur Thermal Power Station.  
The total stoppage of generation from  
Badarpur has aggravated the power

shortage in Delhi necessitating re-  
course to load-shedding.

The situation has been generally  
peaceful and I am glad to inform the  
House that thanks to the intervention  
of my colleague Shri Ravindra Varma,  
Minister for Labour and Parliamen-  
tary Affairs, an understanding has  
been reached between the Manage-  
ment and the workers. The strike  
has since been called off, and  
steps have been initiated to re-start  
the unit.

श्री हुकम चन्द कछवाय (उज्जैन) : जो  
वक्तव्य मन्त्री महोदय ने रखा है उसको रखने  
की आवश्यकता नहीं पड़ती अगर जिन  
कारणों से हड़ताल हुई थी उनको दूर कर  
दिया जाता । हड़ताल का पहले से नोटिस  
दिया गया था । उनकी कुछ समस्याएँ थीं,  
मांगें थीं । इस सरकार ने जानबूझ कर उन  
मांगों को मंजूर नहीं किया और उन लोगों को  
मजबूर होकर हड़ताल पर जाना पड़ा ।  
सरकार को इस कारण से काफी क्षति उठानी  
पड़ी है । मजबूर होकर उन लोगों को यह  
कदम उठाना पड़ा है । भविष्य में ऐसा नहीं  
होना चाहिए । जब कभी हड़ताल का नोटिस  
आए, जब कभी मजदूरों की कोई जायज  
मांगें हों सरकार को उनके साथ समझौता  
वार्ता करके उनको हल कर लेना चाहिये ।

MR. CHAIRMAN: You please meet  
the hon. minister tomorrow and then  
say what you want to say.

SHRI SAUGATA ROY (Barrack-  
pore): There is only an inner contra-  
diction between the members of ruling  
party.

We are not getting water in the M.Ps flats in the North Avenue since this morning. I bring it to the notice of the Minister of Energy. Mr. Kachwaj is talking of a strike.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA): Hon.  
members are not allowed to raise  
questions after the statement is made  
by the Minister. I hope you are not  
allowing a departure from the prac-  
tice.

चौधरी बलवीर सिंह (होशियारपुर) :  
आप कांग्रेस वालों को कहें कि जो फ्लैट्स  
उन्होंने रखे हुए हैं उनको वे छोड़ दें। यह उनका  
मार्किट रेंट दे सकते हैं क्योंकि इनके पास  
हराम की कमाई है। हमें मकान नहीं मिल  
रहे हैं।

18 hrs.

*The Lok Sabha then adjourned till  
Eleven of the Clock on Thursday, June  
23, 1977/Asadha 2, 1899 (Saka).*